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SECTION 4]

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**No.L-1/236/2018/CERC**

**Dated 18<sup>th</sup> September, 2019**

**CORRIGENDUM**

The following regulations in the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 shall be corrected as under:

1. In page 340, the figure "1000" in the formula specified under clause (5) of Regulation 42 shall be substituted with the figure "10000";
2. In page 347, heading under sub-clause (a) of clause (C) of the Regulation 49, words "Existing Thermal Generating Stations" in heading shall be replaced by the words "Thermal Generating Stations achieving COD before 1.4.2009" and the word "existing" in clause (i) of sub-clause (a) of clause (C) of the Regulation 49 shall be deleted;
3. In page 349, under sub-clause (c) of clause (C) of the Regulation 49, the words "and RLNG" shall be inserted after words "For Natural Gas" in third line and the word "RLNG" shall be replaced by the words "For Liquid Fuel" in fourth line;
4. In page 352, thirty third and thirty fourth row of Table in sub-clause (4) of Clause (A) of Regulation 50, the word 'ROR' in respect of Nathpa Jhakri and Rampur shall be substituted by the word "Pondage".

**Sd/-  
(Sanoj Kumar Jha)  
Secretary**

Note: The principal regulations were published on 3.5.2019 in Part III-  
Section 4 of Gazette of India No.144.